

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**6. IA 1641/2024 In C.P. (IB)/221(MB)2021**

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 10.04.2024**

**NAME OF THE PARTIES: Pooja Damir Miglani Vs. Neelam  
Chandra Parkash**  
**IN THE MATTER OF**  
**HDFC Bank Ltd**  
**V/s**  
**Neelam Chandra Parkash**

**Section: Application under any other provisions- IBC U/s 95(1) of (IBC)**

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**ORDER**

**IA No. 1641/2024:-** CS, Pooja Miglani appeared for the Applicant/RP. Mr. C.K Prakash appeared for the Respondent. The present application has been filed to take on record the report of the Resolution Professional under Section 99 of Insolvency and Bankruptcy Code, 2016 which is annexed with the application. The said report is taken on record. With the aforesaid direction, **IA No. 1641/2024 is allowed and disposed of.** It has been stated that a copy of the report of the Resolution Professional has been served upon the Respondent/Personal Guarantor. Respondent/Personal Guarantor is directed to file reply/objections, if any, against the IRP report well before the next date of hearing. List the matter on **30.04.2024** for final hearing.

**Sd/-**

**ANIL RAJ CHELLAN**  
**Member (Technical)**

10.04.2024  
Sushil

**Sd/-**

**KULDIP KUMAR KAREER**  
**Member (Judicial)**